OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUSITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ("SEBI (SAST) REGULATIONS, 2011") AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

MODIPON LIMITED

CIN: L65993UP1965PLC003082
Registered Office at Hapur Road, Modinagar, Ghaziabad, Uttar Pradesh - 201204;
Tel. No.: 01232-661800, 01232-661900; Fax. No.: 01232-661888;
E-mail: modipon@modimangal.in; Website: www.modipon.com;

Open Offer for acquisition of 2,895,330 Equity Shares from the Shareholders of Modipon Limited ("Target Company") by Modi Intercontinental Private Limited ("Acquirer")

This Offer Opening Public Announcement and Corrigendum to Detailed Public Statement is being issued by Corporate **Professionals Capital Private Limited**, for and on behalf of **Modi Intercontinental Private Limited ("Acquirer")** pursuant to Regulation 18(7) of SEBI (SAST) Regulations, 2011 in respect of the Takeover Open Offer to acquire shares of **Modipon Limited** (hereinafter referred to as **"Target Company"**). The Detailed Public Statement **("DPS")** with respect to the aforementioned offer was made on September 09, 2016, Friday in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions) and Mahanayak (Marathi) (Mumbai Edition).

1. Offer Price: Rs. 10.00/- (Rupees Ten Only) per fully paid up equity share of the Target Company.
2. IDC recommends that the Offer Price being in compliance with the applicable regulations can be considered as fair and reasonable. The recommendation of IDC was published in aforesaid newspapers on May 19, 2017, Friday.
3. This is not a competing offer.
4. Letter of Offer has been dispatched to all the equity shareholders of Modipon Limited whose names appear in its Register of Members on May 09, 2017, Tuesday, the Identified Date.
5. The LoF alongwith the Form of Acceptance cum Acknowledgement is also available on SEBI's website, www.sebi.gov.in, BSE's website, www.bseindia.com and the website of Manager the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website.
6. Further, in case of non-receipt/non-availability of the Form of Acceptance by shareholders holding shares in physical form, the application can be made on plain paper by the Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the PA, DPS and LoF. They have to deliver Physical Share Certificates and other relevant documents along with the TRS to the Registrar to the Offer by Registered Post/Speed Post/Courier/Hand Delivery so as to reach to the Registrar within two (2) days from the Closing of the Offer.
7. In case of Equity Shares held in dematerialized form: Eligible Person(s) may participate in the Offer by approaching their respective Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
8. Changes suggested by SEBI in their comments to be incorporated:
   a. Revised and Original schedule of Activities:

ACTIVITY	ORIGINAL	ACTUAL
	DATE AND DAY	DATE AND DAY
Public Announcement (PA) Date	September 01, 2016, Thursday	September 01, 2016, Thursday
Detailed Public Statement (DPS) Date	September 09, 2016, Friday	September 09, 2016, Friday
Last date for a competing offer	October 03, 2016, Monday	October 03, 2016, Monday
Identified Date*	October 14, 2016, Friday	May 09, 2017, Tuesday
Date by which LoF will be despatched to the shareholders	October 21, 2016, Friday	May 17, 2017, Wednesday
Issue Opening PA Date	October 27, 2016, Thursday	May 23, 2017, Tuesday
Last date by which Board of TC shall give its recommendations	October 25, 2016, Tuesday	May 19, 2017, Friday
Date of commencement of tendering period (Offer Opening Date)	October 28, 2016, Friday	May 24, 2017, Wednesday
Date of expiry of tendering period (Offer Closing Date)	November 11, 2016, Friday	June 06, 2017, Tuesday
Date by which all requirements including payment of consideration would be completed	November 28, 2016, Monday	June 20, 2017, Tuesday

   **Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent.*

   b. In the DPS published on September 09, 2016, Friday, please take note that wherever it is mentioned that the "Offer is made under Regulation 3(2) of SEBI (SAST) Regulations, 2011", please read the same as the "Offer is made by the Acquirer under Regulation 3(2), Regulation 3(1) read with Regulation 3(3) of SEBI (SAST) Regulations, 2011";
   c. In point C of Para II of DPS, please read "0.57% of the present paid up equity share capital of the Target Company"as "0.59% of the present paid up equity share capital of the Target Company".

   Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

MANAGER TO THE OFFER

Corporate Professionals

CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED
CIN: U74899DL2000PTC104508
D-28, South Extn., Part-I, New Delhi - 110049
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SEBI Regn. No: INM000011435

On behalf of Acquirer
For Modi Intercontinental Private Limited

Sd/-
Veena Modi

Place: New Delhi
Date: May 23, 2017